[Shri Samar Mukherjee]

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would be increased shortly by Government of India in view of higher purchase price as under new contract. It is high time that the issue of installation price is fixed properly so that the revised issue prices are uniform at least at the major ports of the country. If Government of India does not contemplate increasing the installation price, the present disparity in ex-installation prices should immediately be done away with.

I request the Minister of Petroleum, Chemicals and Fertilizers to accede to this legitimate request of the State Government for the benefit of the poor consumers in this part of the country.

MR. DEPUTY-SPEAKER: Shri S. R. Damani—not here;

Shri Brahm Perkash—not here; Shri C. N. Visvanathan—not here.

(XVII) EXPLOITATION OF WORKERS IN THE BIDI INDUSTRY DUE TO CONTRACT LABOUR SYSTEM.

DR. BIJOY MONDAL (Bankura): Mr. Deputy-Speaker, Sir. with your permission, I want to raise the following matter under rule 377.

The workers in the Bidi industry are being exploited the most. In various States, particularly in the districts of Bankura and Purulia of West Bengal. they are engaged on contract basis. The owner of the factory does not come in the picture at all. He appoints a contractor to get the work done, "the manufacture of bidi through him" and he in return employs labour on contract basis. As such, these labourers remain deprived of several benefits, such as. bonus, gratuity, pension, medical facilities, provident fund, etc. etc. While rolling bidis, they are exposed to the bad effects of tobacco on their health and they fell victims of various diseases, such as, T.B., Asthma, etc.

The Government should take steps to ameliorate the lot of bidi workers by enacting a suitable legislation so as to improve their service conditions, fixing their minimum wages and granting them all benefits enjoyed by workers engaged in other industries.

15.52 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS THIRTY-FOURTH REPORT

MR. DEPUTY-SPEAKER: We now take up the Private Members' Business.

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, 2-1/2 hours will be reckoned from now. It was decided during your brief absence that "3-30 P.M." is not sacrosanct under rule 26. We are taking up the Private Members' business only now. That means, it will go upto 6.25 P.M.

MR. DEPUTY-SPEAKER: Yes. So, we will take up the Half-An-Hour Discussion at 6-25 P.M.

SHRI VINOD BHAI SHETH: (Jamnagar): Mr. Deputy-Speaker, Sir, Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions was presented to the House or the 9th May, 1979. It was to be adopted on Thursday, the 10th May, 1979 before taking up the Private Members' regarding Resolutions. However, the motion for adoption of Report was not moved since an adjournment motion was taken up at 4 P.M. on that day and the scheduled Private Members' Business could not be taken up.

I may draw the attention of the House to para 5 and part (iii) of para 7 of the Report which contains recommendations of the Committee regarding allocation of time to Resolutions which were set down in the List of Business of 10th May, 1979. Since that business was not transacted on that day, the recommendation contained in the aforesaid paras has become redundant. The motion for adoption of Report will, therefore, have to be modified to that extent.

Sir, I, therefore, beg your leave tomove the motion in the modified form. I move:

"That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills: